#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 200 OF 2018 & IA NOS. 906 & 1303 OF 2018

# Dated: 19<sup>th</sup> September, 2018

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

## In the matter of:

M/s Azure Renewable Energy Pvt. Ltd. Versus Punjab State Electricity Regulatory Commission &Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant(s)	:	Mr. Sri Venkatesh Mr. Sandeep Rajpurohit		
Counsel for the Respondent(s)	:	Mr. Sethu Ramalingam for R	R-1	
		Ms. Swapna Seshadri Ms. Neha Garg for R-2		
		Mr. Aadil Singh Boparai Mr. Gurlab Singh Mr. R.K. Gupta Mr. Sunil Choudhary for R-3		

### <u>ORDER</u> (IA NO. 1303 OF 2018 – Delay in filing Rejoinder)

In this application, the learned counsel, Mr. S. Venkatesh, appearing for the Appellant has prayed that delay of 14 days in filing rejoinder may kindly be condoned.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable as sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

#### APPEAL NO. 200 OF 2018 & IA NO. 906 OF 2018

Learned counsel, Mr. Sethu Ramalingam appearing for the first Respondent and learned counsel, Mr. Aadil Singh Boparai, appearing for the third Respondent pray for one week time to enable them to file their respective reply in this matter. The learned counsel, Mr. S. Venkatesh, appearing for the Appellant also prays for one week time thereafter to enable him to file his rejoinder submission.

Submissions made by the learned counsel appearing for both the parties, as stated supra, are placed on record.

Learned counsel appearing for the Respondent Nos. 1 and 3 are permitted to file their respective reply in this matter by 26.09.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is also permitted to file his rejoinder submission by 03.10.2018, after duly serving copy on the other side.

List the matter on <u>08.10.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member